

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 432 দিশপুৰ, শনিবাৰ, 1 ছেপ্টেম্বৰ, 2018, 10 ভাদ, 1940 (শক)
No. 432 Dispur, Saturday, 1st September, 2018, 10th Bhadra, 1940 (S. E.)

GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th August, 2018

No. LGL.159/2017/8.— The following Act of the Assam Legislative Assembly which received the assent of the President on 2nd August, 2018 is hereby published for general information.

ASSAM ACT NO. XXII OF 2018

(Received the assent of the President on 2nd August, 2018)
THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT) ACT, 2017

AN

ACT

further to amend the Industrial Disputes Act, 1947 in its application to the State of Assam.

Preamble

Whereas it is expedient further to amend the Industrial Disputes Act No.

Act, 1947, hereinafter referred to as the principal Act, in its application 14 of
to the State of Assam, in the manner hereinafter appearing; 1947

It is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

Short title, extent and

1. (1) This Act may be called the Industrial Disputes (Assam Amendment) Act, 2017.

commencement

- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Amendment 2. In the principal Act, in section 25K, for the words "one hundred",

of section 25k appearing in between the words "than" and "workmen", the words "three hundred" shall be substituted.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.